

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 309
434/241/ND/2018
New CA-314/2023

IN THE MATTER OF:

Sh. Anupam Gupta And Another ... **Applicant/Petitioner**

Versus

M/s. Overseas Courier Service (India) Pvt. ... **Respondent**
Ltd. & Others

Under Section: 241

Order delivered on 11.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SH. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Amit P Deshpande for Petitioner No.2/Manish
Gupta

For the Respondent : Adv. Gaurav Juneja, & Adv. Swastika Chakravarti

ORDER

CA-314/2023: In view of the averments made in the application, submissions put forth by Ld. Counsel appearing for the Applicant and the order dated 14.07.2023 passed by this Adjudicating Authority, **CA-314/2023 is allowed** and the Petitioner No. 2 is allowed to be deleted from the array of parties.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)